

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Establishment Section) **Civil Secretariat,**
Srinagar/Jammu

Subject: Compassionate appointment of Ms. Samita Sagar, W/o Late Sh. Satish Kumar, Ex- Multitasking Staff, R/o Ward No. 5 Vijaypur, Tehsil Vijaypur, District Samba under the Jammu and Kashmir Rehabilitation Assistance Scheme, 2022.

Reference: i. General Administration Department's OM No. GAD-SRO/221/2022-09-GAD dated 08.08.2023.
ii. Minutes of meeting of the Committee constituted vide Government Order No. 15688-JK (LD) of 2024 dated 11.09.2024 held on 21.05.2025.

Government Order No. **2051** -JK(LD) of 2026.
Dated. 13 -02-2026.

Sanction is hereby accorded to the temporary appointment of Ms. Samita Sagar, W/o Late Sh. Satish Kumar, Ex-MTS, R/o Ward No. 5, Vijaypur, Tehsil Vijaypur, District Samba under OM Category in the J&K Legal Subordinate Service as Multitasking Staff (UT Cadre) carrying the Pay Level SL-1(14800-47100) under the Jammu and Kashmir Rehabilitation Assistance Scheme, 2022.

The appointee shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of twenty one (21) days from the date of issuance of this Order failing which she shall forego her right to appointment and the same shall be deemed to have been cancelled ab-initio without any further notice.

The appointee shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:

- I. Academic/ Qualification Certificates.
- II. Matriculation/ Date of Birth Certificate.
- III. Health Certificate from the concerned Chief Medical Officer of the District.
- IV. Domicile Certificate issued by the Competent Authority.
- V. Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that if she has taken loan for self-employment from DIC/ Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, she shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. She shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from her salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding both relinquishment of proprietorship and



stakes, if any, in such a self-employment unit/enterprise and recovery to be made and also personally monitor its recovery.
VI. Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidate shall further be subject to the following conditions:-

- a) The appointee shall furnish an Undertaking in the shape of an Affidavit duly attested by 1st Class Judicial Magistrate as per **Annexure-A** that if on verification her qualification certificate and other certificates have been found to be fake/ forged her appointment shall be deemed to be cancelled ab-initio and she has no criminal records and also do not face any criminal proceedings;
- b) Appointee shall furnish an undertaking in shape of affidavit duly attested by 1st Class Judicial Magistrate to the effect none of the family member other than the applicant has taken benefit of the Jammu and Kashmir Rehabilitation Assistance, Scheme, 2022. In case it turns out that the benefit of compassionate appointment under the Jammu and Kashmir Rehabilitation Assistance, Scheme, 2022 has already been extended to any other family of the deceased, then the instant appointment shall be deemed to have been withdrawn ab - initio without any further notice.
- c) The services of the appointee shall be governed by the Jammu and Kashmir Legal (Subordinate) Service Recruitment Rules, 2021;
- d) The salary of the appointee shall not be drawn and disbursed to her unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category/Domicile Certificate is received from the concerned Authorities/Agency;
- e) The appointee shall be on probation for a period of two years;
- f) The appointment of the candidate shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- g) The inter-se seniority of the appointee in J&K Legal (Subordinate) Service, 2021 shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956; and
- h) The appointment of the appointee shall be subject to outcome of the writ petition(s)/OA, if any, pending before Competent Court of law.

By Order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/ Secretary to Government.

Dated. 13 - 02-2026

No. LAW-Estt/10/2026-10

Copy to the:

1. Commissioner Secretary to Government, General Administration Department.

2. Director Archives, Archaeology and Museums, J&K.
3. Director Finance, Department of Law, Justice and Parliamentary Affairs.
4. Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu.
5. Director Litigation, Jammu/ Kashmir.
6. Mr. Sajad Un Nabi Gashroo, Special Secretary to Government (Nodal Officer) for information.
7. Private Secretary to Hon'ble Chief Minister, J&K for information of the Hon'ble Chief Minister.
8. Private Secretary to Commissioner Secretary to Government, Department of Law, Justice and PA for information of the Commissioner Secretary.
9. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
10. Concerned candidate for information and compliance.
11. Government Order file
12. Concerned file.


(Shafiq Hussain Mircha)
Additional Secretary to Government

13.02.2026


13/02/26

Annexure-A to Government Order No. 2051 -JK(LD) of 2026 dated 13-02-2026

Affidavit

I _____ S/o ,W/o D/o, Shri _____ R/o _____
Aadhar No. _____ do hereby undertaking as under :

1. That, if on verification, my qualification/ Date of Birth / Reserved Category/Domicile Certificate from the concerned issuing authorities is found fake/ forged, my appointment as MTS in the Department of Law, Justice and Parliamentary Affairs under Jammu and Kashmir Rehabilitation Assistance Scheme, 2022 shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of Law, if this is found to be incorrect, I shall be liable for removal from the provisional appointment as MTS in the Department of Law, Justice and Parliamentary Affairs.
3. That, in case any statement as at (1) to (2) above is proved to be false, I shall be liable for disciplinary proceedings under law.

Deponent

Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent.